

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 424
(IB)-2011(PB)/2019

IN THE MATTER OF:

Vandana Motors

.... Applicant/petitioners

v.

On-Dot Couries and Cargo Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

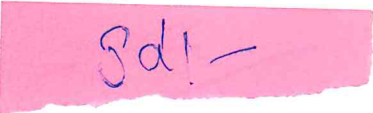
Mr. Paras Chwar, CA

For the Respondent

Mr. Dhruv Dwivedi, Mr. Chetan Wahi, Adv.

ORDER

Arguments heard. Order reserved.



Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)



Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)